

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF OMSHRI DEVPROCON LIMITED

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	OMSHRI DEVPROCON LIMITED
2.	Date of incorporation of corporate debtor	06 th June 2005
3.	Authority under which corporate debtor is incorporated/ registered	ROC AHMEDABAD
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200GJ2005PLC046194
5.	Address of the registered office and principal office (if any) of corporate debtor	6 - Dev Vatika Manipur, Village: Manipur, Taluka: Sanand, Ahmedabad, Gujarat, India, 382150
6.	Date of closure of Insolvency Resolution Process	03/07/2025
7.	Liquidation commencement date of corporate debtor	03/07/2025 (order received on 04/07/2025)
8.	Name and registration number of the insolvency professional acting as liquidator	IP Kailash Shah Reg. No.: IBBI/IPA-001/IP-P00267/2017-2018/10511
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 505, 21st Century Business Center, Near World Trade Centre, Ring Road, Surat, Gujarat – 395002. Email: ipktshah@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 505, 21st Century Business Center, Near World Trade Centre Ring Road, Surat, Gujarat-395002. Email: cirpdevprocon@gmail.com
11.	Last date for submission of claims	02/08/2025

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of Oms shri Devprocon Limited on 03/07/2025 (order received on 04/07/2025).

The stakeholders of Oms shri Devprocon Limited are hereby called upon to submit their claims with proof on or before 02/08/2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Date: 07-07-2025
Place : SURAT


IP Kailash Shah
Liquidator in the matter of Oms shri Devprocon Limited
IBBI Reg. No IBBI/IPA-001/IP-P00267/2017-2018/10511
AFA Valid upto: 31/12/2025